

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 291 of 1996

Thursday this the 7th day of March, 1996.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

C.P.Prasad,
Permanent Way Inspector
(Ultra-Sonic Flaw Detector)
Southern Railway,
Shornur, residing
at Railway Qr.No.52/SRR,
Shornur-1.

... Applicant

(By Advocate Mr. T.C.Govindaswamy)

Vs.

1. Union of India through the
General Manager,
Southern Railway,
Headquarters Office, Park Town PO,
Madras.3.
2. The Divisional Personnel Officer,
Southern Railway,
Palghat Division, Palghat.
3. The Executive Engineer,
Construction,
Southern Railway,
Ernakulam Junction, Ernakulam.
4. The Divisional Personnel Officer,
Southern Railway,
Trivandrum Division,
Trivandrum -14.
5. The Divisional Railway Manager,
Southern Railway,
Trivandrum Division,
Trivandrum.

.... Respondents

(By Advocate Mr. James Kurien)

The application having been heard on 7th March, 1996 the
Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant complains that deductions are made
from his salary on account of alleged damages. According
to him no notice or determination has preceded the deduction.

We do not think that we require to adjudicate on the contentions raised before us. Applicant has made A-1 representation regarding the aforesaid grievances.

2. Learned Standing Counsel whom we heard on notice submits that a decision will be taken on A-1 within two months from today. We record the submission. Till such decision is taken no deduction will be made on account of 'damages'.

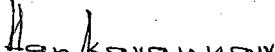
3. Standing counsel submits that he will forward a copy of the Original Application and a copy of this order to second respondent for compliance. We record this submission also.

4. Original application is disposed of as aforesaid. No costs.

Dated 7th March, 1996.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

ks 73.

LIST OF ANNEXURE

1. Annexure A1: A true copy of the representation dated 11.1.96 submitted by the applicant to the second respondent.

.....